

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

CP(C) No.52 of 1996
(O.A. No.102/96)

Present: Hon'ble Dr. B.C. Sarma, Administrative Member
Hon'ble Mr. D. Purakayastha, Judicial Member

SUJIT KUMAR SINHA

VS

1. Mr. Vishwa Bibhute,
Assistant Director General,
Govt. Medical Stores Depot.
9, Clyde Row, Hastings
Calcutta-700 022
2. Mr. P.K. Guha
Deputy Assistant Director General
Govt. Medical Stores Depot
9, Clyde Row, Hastings
Calcutta-700 022
3. Shri Girish Chandra Tudu
Assistant Depot Manager
Govt. Medical Stores Depot
9, Clyde Row, Hastings
Calcutta-700 022

For the Applicant : Mr. B. Chatterjee, counsel
Ms. B. Mondal, counsel

For the Respondents: Mr. S.P. Kar, counsel

Heard on 16.1.1997 : : Date of order: 16.1.1997

O R D E R

B.C. Sarma, AM

This CP(C) has been filed on the ground that the direction given in the judgment dated 3.4.96 in OA 102/96 has not been implemented by the alleged contemners. That application was disposed of in the following terms:

"In view of the above, the application is allowed. The impugned order, dated 25.8.95, (annexure-A3) is hereby quashed and set aside and the respondents are directed to allow the applicant to continue in service till he attains the age of superannuation, as per official record. The applicant shall be reinstated in service immediately and we also order that the intervening period from 1st February, 1996 to the date of reinstatement shall be treated as on duty and the applicant shall get all consequential benefits of this period as well. The application is thus disposed of at the stage of admission itself without passing any order as regards costs."

2. When the hearing of this case was taken up today Mr. B. Chatterjee, learned counsel for the applicant submits that the